

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.27- IA/694((AHM)2021  
ITEM No.28- IA/64(AHM)2022  
in  
**CP(IB) 759 of 2019**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Zielem Industries Pvt Ltd  
V/s  
Sintex-BAPL Ltd

.....Applicant

.....Respondent

**Order delivered on ..20/07/2022**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms. Gargi Vayas, Ld. Adv. (in IA/694((AHM)2021), Mr. Narendra Kumar, Ld. Adv. (in IA/64(AHM)2022)  
For the Respondent : Ms. Rhea Sevak, Ld. Adv. for Mr. Arjun Sheth, Ld. Adv. (in IA/694((AHM)2021), Mr. Raheel Patel, Ld. Adv.

**ORDER**

IA/694((AHM)2021 & IA/64(AHM)2022

**IA/694((AHM)2021**

This application is filed by Axis Bank Ltd. under Section 60(5) of the Insolvency and Bankruptcy Code, 2016. It is submitted that the Axis Bank Ltd. has assigned the debt to some ARC. with giving liberty to ARC to file application afresh because point of limitation may get arise, hence, we disposed of this application.

Any Interim relief will be considered as a when such application is being filed.

**IA/64(AHM)2022**

This application is filed Baroda Freight Carrier against the RP directing him to pay the cost.

Pleadings are completed. The matter stands adjourned to 19.09.2022.

-SD-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

-SD-

**MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**